

**GOVERNMENT OF INDIA
DEPARTMENT OF SPACE**

**LOK SABHA
UNSTARRED QUESTION NO. 2766**

TO BE ANSWERED ON WEDNESDAY, DECEMBER 16, 2015

NATIONAL SPACE LAW

2766. SHRI KUNWAR PUSHPENDRA SINGH CHANDEL:

SHRI BAIJAYANT JAY PANDA:

Will the PRIME MINISTER be pleased to state:

- (a) whether the Government plans to frame a national space law;**
- (b) if so, the details thereof and if not, the reasons therefor;**
- (c) whether India's acceptance of the Outer Space Treaty provide sufficient details about India's space policies and if not the steps being taken in this regard;**
- (d) whether the Government proposes to launch a commercial scheme to send human beings to space; and**
- (e) if so, the details thereof?**

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PG &
PENSIONS AND IN THE PRIME MINISTER'S OFFICE
(DR. JITENDRA SINGH):**

- (a)&(b) Indian Space Research Organisation (ISRO) has initiated a process of formulating a National Space Act for India for supporting the overall growth of space activities, with enhanced levels of private sector participation and offering more commercial opportunities. In this context, consequent to internal studies followed by a national level workshop**

with experts across the country, and subsequent consultations, a draft version has been formulated. Currently, the Draft Cabinet Note is in process for seeking the approval of the Competent Authority for Inter-Ministerial Consultation.

- (c) India's acceptance of Outer Space Treaty (1967) *per se* does not necessitate providing space policies of India. However, the Outer Space Treaty creates certain obligations, such as peaceful uses of outer space, promoting international cooperation in outer space activities, non-weaponisation of outer space etc., on a Member State. India as a Member State to this treaty has been complying with such obligations/ requirements.**
- (d) No Madam.**
- (e) Does not arise.**
